

**SCHEDULE  
FORM A**

**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF S.K. MASALA AND FOODS LIMITED**

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	<b>S.K. MASALA AND FOODS LIMITED</b>
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	03/03/2017
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Ahmedabad
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U15549GJ2017PLC096061
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Atlanta Enterprise, 2nd Fl, Shop-43, Moje:Althan, Bhimrad Canal Road, Surat – Gujarat- 395017 -IN
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	Date of order : 17 <sup>th</sup> September,2019 Date of Order received :23 <sup>rd</sup> September,2019
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 days from the date of Commencement of Resolution Process which is 15 <sup>th</sup> March, 2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Mr. Bhupendra Singh Narayan Singh Rajput Registration No.: IBBI/IPA-001/IP-P00397/2017-18/10715 DATED 28.07.2017
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	A-309, ATMA House, Opp, Old RBI, Ashram Road, Ahmedabad-380009 Email:cabsrajput309@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO.9.	A-309, ATMA House, Opp, Old RBI, Ashram Road, Ahmedabad-380009 Email:cabsrajput309@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	7 <sup>th</sup> October,2019
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Name of Class(es): NIL
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: As Mentioned in point 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **S.K. MASALA AND FOODS LIMITED** on 17<sup>th</sup> September,2019 (Date of Order received : 23<sup>rd</sup> September,2019).

The creditors of **S.K. MASALA AND FOODS LIMITED**, are hereby called upon to submit their claims with proof on or before **7<sup>th</sup> October, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 23/09/2019  
Place : Ahmedabad



*BSNR*  
**Bhupendra Singh Narayan Singh Rajput**  
Interim Resolution Professional